

TO BE PUBLISHED IN PART II, SECTION 3, SUB-SECTION (1) OF
THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....

New Delhi, the 3^{0th} October, 1978.

NOTIFICATION
INCOME TAX.

No. 2563/78 F.No. 316/134/78-WT. In partial modification of order No. 106/74 (328/227/74-WT) dated 20.11.74 and by virtue of the powers conferred by sub-section (1) of Section 269B of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorise every Assistant Commissioner of Income-tax specified in column (2) of the Table appended to this order to perform the functions of a competent authority under chapter XXA of the said Act, within the local limits specified in the corresponding entry in column (3) of the said table:-

2. This order shall come into force on the 1.11.1978.

T A B L E

1	2	3
1.	Inspecting Assistant Commissioner of Income-tax, Acquisition Range-I, Delhi/New Delhi.	Entire area falling within the called Kanungo Circle of Mehrauli, area falling within the Imperial City i.e. New Delhi and all Nazul Estates falling in the said area except the areas assigned to the Inspecting Assistant Commissioner of Income-tax, Acquisition Range-III, Delhi/New Delhi.
2.	Inspecting Assistant Commissioner of Income-tax, Acquisition Range-II Delhi/New Delhi.	Entire area falling within Kanungo Circle of Delhi (excluding the area falling on the Eastern side of river Jamuna and the patwari circle of Burari Badli & Shakurpur) including the city of old Delhi, Paharganj-North of Original (Desh Bandhu Gupta) Road, Delhi, Ajmeri Gate Extension area and all the Nazul Estates falling therein.
	Inspecting Assistant Commissioner of Income-tax, Acquisition Range-III Delhi/New Delhi.	Entire area falling within the Kanungo Circles of Blam (including Delhi Centre area) Narela & Najafgarh and Patwari circles of Burari, Badli and Shakurpur of called Kanungo circle of Delhi and all the Nazul Estates falling in the said area.